

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'B' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and
Ravish Sood, Judicial Member]**

ITA No. 1280/Mum/2020
Assessment Year: 2011-12

Babies & US Fertility IVF & ICSI Centre
534, 4th Floor, Bombay Mutual Terrace Building,
Opera House, Charni Road, Mumbai 400007.
[PAN: AABFB8934F]

..... Appellant

Vs.

Deputy Commissioner of Income Tax
Central Circle 3(2) Mumbai

.....Respondent

Appearances:

Ms. Apeksha Gada for the appellant

Rahul Raman for the respondent

Date of concluding the hearing: : September 30, 2021
Date of pronouncement : September 30, 2021

O R D E R

Per Pramod Kumar, VP :

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form No. 3, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, this appeal is dismissed as withdrawn. Pronounced in the open court today on the 30th September, 2021.

Sd/-
Ravish Sood
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 30th day of September, 2021

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar/Sr. PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*